

गया है ; यदि हाँ, तो वहाँ से पकड़ी गई मार्फीन की मात्रा और उसकी कीमत क्या है ; और

(घ) क्या यह भी सच है कि पकड़ी गई मार्फीन और फैक्ट्री में उत्पादित मार्फीन से लिए गए नमूनों की जांच करने पर यह पाया गया कि वह एक ही प्रकार की थी ?

बिल मंत्रालय में राज्य मंत्री : श्री लखारि सिंह सिसोदिया : (क) और (ख) : नीमच स्थित सरकारी असकलाइड कारखाने में उत्पादित होने वाले मुख्य-मुख्य तैयार औषध और साथ ही विगत तीन वर्षों के दौरान वर्ष-वार उत्पादन नीचे दिया गया है :—

क्रम सं०	औषध का नाम	1978-79 (किलोग्राम)	1979-80 (किलोग्राम)	1980-81 (किलोग्राम)
1.	कोडीन फास्फेट आई० पी०	1907.745	5246.265	5001.00
2.	नारकोटीन बी० पी०	894.28	1100.00	1101.60
3.	कोडीन बी० पी०	31.06	393.35	5559.00

जहाँ तक इन औषधों के प्रति किलोग्राम उत्पादन की वर्ष-वार सागत का सम्बन्ध है, सूचना एकत्रित की जा रही है और सदन पटल पर रख दी जायेगी ।

कारखाने में उत्पादित होने वाले औषध की बहुत बड़ी मात्रा देश के भीतर औषधीय कम्पनियों को बेची जाती है । किन्तु इन औषधों की कुछ मात्रा का निर्यात निम्नानुसार किया जाता है :—

क्रम सं०	औषध का नाम	1978-79	1979-80 (लाख रुपयों में)	1980-81
1.	कूड विद्याइन	5.64	1.39	—
2.	कूड पाशावेराइन	—	1.68	—

(ग) लगभग 52,000 रुपये के मूल्य की लगभग 21 किलोग्राम छद्म-परिष्ठापित मार्फीन जिनके बारे में आशंका व्यक्त की गई थी कि नीमच स्थित सरकारी असकलाइड कारखाने से चोरी हो गई है, कारखाने के एक मजदूर तथा उसके पिता के कब्जे से उसके मकान से पकड़ी गई थी । मामले की जांच-पड़ताल जारी है ।

(घ) जी, हाँ ।

#### Purchase of Vaccuators by CIWTC

850. SHRI PALAS BARMAN : Will the Minister of FINANCE be pleased to state :

(a) what action has been taken against CIWTC for making irregular purchase involving foreign exchange for 7 vaccuators from U.S.A.;

(b) whether it is a fact that they gave grossly wrong declaration to the customs with regard to its cost ;

(c) whether any additional custom duty has been levied on CIWTC ;

(d) whether any levy has been imposed as penalty for wrong declaration ;

(e) whether it has been found that there was a conspiracy between MMP Lines (P) Ltd. and CIWTC in this connection ; and

(f) what other action has been taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) :

(a) The CBI are investigating the foreign exchange angle of the case. Further action in the matter will be taken on the receipt of the investigation report.

(b) Yes Sir. The value declared by them was Rs. 18,144/- whereas the actual value was determined as Rs. 34,64,137/-.

(c) Demand for Rs. 19,82,667.55 being the duty determined to have been short levied, was issued. The party preferred an appeal against this demand which has since been rejected by the Appellate Collector. The party has not yet paid the extra duty demanded. Action is being taken to recover the outstanding duty amount.

(d) Notices to CIWTC as well as to the then Chairman-Cum-Managing Director of CIWTC, have been issued asking them to show cause why penal action against them should not be taken under Section 112 of the Customs Act. The case is under adjudication.

(e) There is no evidence on record with the customs authorities to indicate that there was a conspiracy between MMP Lines (P) Ltd. and CIWTC in this connection.

(f) Please see (c) and (d) above. Further action will be taken by the Enforcement Directorate as appropriate, on receipt of the CBI report.

**Request made by Government of West Bengal Regarding Waiving of Interest on Overdrafts**

851. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state:

(a) whether the West Bengal State Government had requested the Centre to waive interest on overdrafts taken by the State Governments; and

(b) if so, the details and Union Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) :

(a) Yes, Sir, on the ground that due to dislocation in the working of the Calcutta Office of the Reserve Bank of India, credit to State Government's account was being delayed, resulting in overdrafts.

(b) The Reserve Bank of India has written to all the State Governments that it would make the necessary adjustments after arriving at the correct daily cash balance of each State if it is found that the bank had charged unnecessary interest on ways and means advances and overdrafts from the State Governments.

**Income-Tax Raids**

852. SHRI MOHD. ASRAR AHMAD : Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax authorities conducted raids in different States during the period 1-4-81 to 31-7-81 (District-wise and State-wise) and the number of raids in each State ;

(b) how much money (cash, jewellery, F. D. Rs. unaccounted money) was seized by the raiding